

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BENCH
OA/TA/RA/CP/MA/PT *TA* of 20..... *TA No. 8/90*

OA/TA/RA/CP/MA/PT *FA*

of 20 T-7-140-8/90

Suzendra Mohan.....Applicant(S)

Versus

0052nd Respondent(S)

INDEX SHEET

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Certified that the file is complete in all respects.

Signature of S.C.

Signature of Deal. Hand

A/3

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

....

Registration T.A.8 of 1990
(W.P. 8900 of 1986)

Surendra Mohan and others Applicants.

Versus

Union of India
and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This is transferred case under Section 29 of the Administrative Tribunals Act, 1985. By means of this application the applicant has prayed that a writ of mandamus be issued commanding the respondents to grant the scale of Rs. 1400-2300 to the applicant and others from the date of the enforcement of the new scales, with all consequential benefits. We have heard the applicant who is present in person. No one appeared for the Railway Administration. At this stage, we have no option but to decide the case after going through the records of the case and after hearing the applicant. The applicants were originally recruited as Electric Khalasi, in the unskilled cadre (Class-IV) in the Northern Railway, Charbagh Lucknow with effect from 19th June, 1960 and 23rd May, 1960. From the category of unskilled, the applicants and other similarly recruited persons were promoted to the Semi Skilled Category i.e. as Basic Trained Fitters. The next promotion was to the skilled job, but in the skilled job, there was bifurcation into three categories,

Contd ...2p/-

X/4

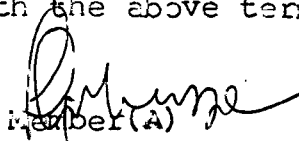
namely Train Lighting Fitter, Skilled Wireman, and Skilled Lineman. The applicants were promoted to the skilled category of Train Lighting Fitter and Wireman in the year 1968 and 1973 respectively. After the skilled category, the promotion was to be made in two channels, either to the Highly Skilled Category (Fitter) or to the Electrician/Mistry Train Lighting. The category of Highly Skilled (Fitter) was further bifurcated into two categories, namely, the highly skilled-I and Highly Skilled Grade-II and the applicants were promoted to the Highly Skilled (Fitter) Grade-II and then Highly Skilled Grade-I (Fitter) in the year 1983 and 1980 respectively.

2. The grievance of the applicants is that several persons who were along with the applicants at the initial three stages, that is to say upto skilled jobs chose the other line of promotion i.e. Electrician-Mistry-Train Lighting and on the bifurcation of highly skilled categories, some were promoted to that line from highly skilled Grade-II and even some were transferred to that line from highly skilled (Fitter) Grade-I. Initially the scale of pay of the Highly Skilled Fitter Grade-I was Rs. 175-240 and the scale of pay of the Electrician/Mistry Train Lighting was Rs. 150-240. On the recommendations of the Third Pay Commission, the two scales namely Highly Skilled Grade-I and the Electrician/ Mistry were ~~completely equalised~~ completely equalised and it became Rs. 380-560. From both the categories, the next promotion was to the post of Chargehand, which carries the scale of Rs. 425-700. The Railway Board vide its order ~~dated~~ dated

Contd ...3n

18/5

1.6.1985 directed some Mistries (Train Lighting Mistries) who had an independent charge of the gang or were supervising highly skilled workmen were granted Rs. 35/- per month as special pay w.e.f. 1.5.1984. On the recommendation of the IVth pay commission, a circular was issued on 24th September, 1986 sanctioning various revised scales to the various categories. In this revision of pay, the Highly Skilled Fitter Grade-I who were in the scale of Rs. 380-560 were granted the corresponding revised scale of Rs. 1320-2040, while the Train & Lighting Mistries were granted the scale of Rs. 1400-2300, a much higher scale and against this discrimination, the applicant⁵ has approached the Tribunal. The grievance of the applicants is that ~~300~~ applicants and Highly skilled Grade-I fitters have been discriminated being granted the lower grade and Articles 39 and 43 in this behalf have been breached. In our view, there appears to be no reason for giving a different pay scale. Accordingly, the respondents are directed to consider this question within a period of 3 months and in case, the functions duties, and responsibilities are the same and there are no good grounds for giving different pay scale to the applicants the applicants shall not be given the same. Let a decision in this be taken by the respondents within a period of three months from the date of communication of this order. The application is disposed of with the above terms. No order as to costs.


Member (A)


Vice-Chairman

Dated: 15.9.1992

(n.u.)

Sl.No.	Date	Office Report	Orders
	26.3.91	D.R. Notice relating to Respondent No 2 has been returned back with the note "NOT KNOWN". This case has been received from the Honble H.C. It has not been admitted yet. Infr in the Ld Counsel Sr A. Mannan for 3.4.91 for admission this petition before the Honble Bench.	

Noted
But Chatur hi
for Sh. A. Mannan
26/3/91

See
original order
in
main letter

26/3/91

3.4.91

Hon. Justice K. Nalath v.c
Hon Mr. A.B. Arathi Att

Admit

Issue notice
list before the D.R (T) on 15.5-

AM VC

15.5.91-

Sr. Parnesh K. Sankarasingh Jurej
holder of Mr. A.K. Chodawari
is present. Neither counter nor
objection have not been filed
today. C.A. and R.A. may be
filed on 3.7.91

20.5.92 -
D.R.

Both the parties are
absent. No counter
has been filed yet
today. O.P. to file
counter reply by
23/7/92.

23-7-92
D.R.

Applicant is present. No appears
for the O.P. Counter has not been
filed. Respondent to file C.A.
by 31-8-92

31-8-92.
D.R.

Applicant is present. No appears
for the O.P. This case
has been received from Lucknow
High Court in the month of
March 1991. and its
Original Number of the year
1986. An application for
Ex parte hearing received
from the applicant to day.
List for final hearing on 15.9.92.

O.P.

M. R. 739/92
has been filed
by applicant for
Ex parte hearing

S.F.O.

14/9/92.

CIVIL

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case 01950 - 576

Name of parties S. S. Mohan vs State of UP

Date of institution

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P			
		General Index	1	--	--			
	2	Selection in affidavit	10-	7	200/-			
	3	Index	1-	1-	500/-			
	4	Kashmiri - 16 Petition	2-	-	-			
	5	Apparatus - dt. 30/10/20	1-	1-	500/-			
		Index Sheet	1-	-	-			
		Index to K	(1)	-	-			

I have this day of 198 examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date

Munsarim

Clerk

14915

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(5)

8-9-58

7639

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1-1-58

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A. Sparrman

18

from 19th June, 1960, and 29th May, 1960, respectively and since then they are serving in the Northern Railway, at Garbhaga, Lucknow, performing their duties honestly and efficiently.

2. That from the category of unskilled mentioned above, the Petitioners and others similarly recruited were promoted to the Semi-Skilled Category, which was also called as Basic Trained Fitters, this was also in Class IV.

3. That then the next promotion was to the skilled job, however, in the skilled job there was bifurcation into three categories, namely, Train Lighting Fitter, Skilled Wire-man, and Skilled Line-man. The Petitioners were promoted to the skilled category of Train Lighting Fitter and Wireman in the year 1966 and 1973 respectively. They perform their duties honestly and efficiently. Some other workmen were also promoted in the category which were then called the skilled category along with the Petitioners.

4. That after the skilled category, the promotion was to be made in two channels, either to the Highly Skilled Category (Fitter) or to the Electrician / Wistry - Train Lighting. Here it may be pointed out also that the category of Highly Skilled (Fitter) was further bifurcated into two categories, namely, the Highly Skilled and Highly Skilled Grade II, so the Petitioners were promoted to the Highly Skilled (Fitter) Grade II and then Skilled Grade I (Fitter); in the year 1983 and 1980 respectively and they are performing their duties.

Sunder Mehta

2/5
X

5. That several persons, who were along with the Petitioners at the initial time stage, that is to say the unskilled jobs, chose the other line of promotion that is Electrician - Light / Wiring, and on the bifurcation of highly skilled categories, some were promoted to that line from highly skilled or semi and even some were transferred to that line from highly skilled (Fitter) Grade I.

6. That initially the scale of pay of the highly skilled (Fitter) Grade I was Rs. 175-240 and the scale of pay of the Electrician / Light / Wiring (lower) was Rs. 150-240.

7. That on the recommendations of the Third Pay Commission, enforced from 1st January, 1973, the two scales namely for the highly skilled (Fitter) Grade I and the Electrician, Light / Wiring (lower) were completely equalised and it became Rs. 300-540.

8. That from both the categories, the next promotion was to the post of Journeyman, which carries the scale of Rs. 425-700, that was the next promotion which was available to this category of the employees, granted on the basis of seniority.

9. That through an order dated 1st June, 1985, issued by the Railway Board, some assistants (Training Lighting / Wiring), who had an independent charge of the gang or were supervising highly skilled workers were granted Rs. 55/- per month as special pay with effect from 1st July, 1984.

18-12-1985
Sunder Mohan

Sunder Mohan

27
#12

That the pay scale of the part of the scale and grade
but it is not the only one. In addition to such ministrations
and working in the production units or open line,
other duties have been assigned to the petitioners, namely
Highway and Light Maintenance and the Electrician current
Maintenance and Light Maintenance. The same, before the
reclassification of the present compensation of the Pay
Commission, was L. 540-560.

10. That on the recommendation of the Fourth Pay
Commission, the Ministry of Railways, has issued a circular
dated 24th September, 1966, reclassifying various revisions
according to various categories. In this revision,
the petitioners have been placed in the same line as the
petitioners, like the petitioners under Grade I, who were
in the scale of L. 540-560 were granted the corresponding
revision scale of L. 1340-1360, while the Train Lighting
Maintenance and Light Maintenance scale of L. 1400-2300 a much
higher scale, had the petitioners constituted the same
class of duties, and the work of recruitment and similar
functions, both were in the same scale of L. 300-560
prior to the reclassification of the Fourth Pay Commission.

10-12-1972

11. That the petitioners were deprived of the scale
of L. 1400-2300 which they were entitled to, and
Highway and Light Maintenance I have been discriminated
from the other petitioners of the scale.

12. That the petitioners in the same scale of L. 1400-2300
and the petitioners in the same scale of L. 1400-2300
and the petitioners in the same scale of L. 1400-2300
and the petitioners in the same scale of L. 1400-2300

Sunder Lal

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R/K

basis for such classification.

17. That in the facts and circumstances stated above, the Petitioners have no other equally effective remedy, but to seek the jurisdiction of this Honble High Court and pray as follows:-

GROUND:-

(1) Because, the Petitioners are Highly Skilled and their work has been discriminated being granted to lower grade.

(2) Because, the Petitioners have been discriminated against their inferior position violation of their Fundamental Rights guaranteed under the provisions of Article 14 and 16 of the Constitution of India.

(3) Because, the Principle of Similar Regard for work work contemplated in Article 39 and 43 of the Constitution of India have been denied to the Petitioners and to its class arbitrarily.

18. Therefore, it is most humbly prayed that this Honble High Court may be pleased to issue:-

(i) A writ, Order or Direction in the nature of Mandamus, commanding the Opposite Parties to grant scale of Rs. 1400-2200 to the Petitioners and others from the date of the enforcement of the new scales, and to ensure continuity in respect of continuity and to ensure thereof.

(ii) Any other writ, Order or Directions as proper and allow the writ Petition with costs.

WITNESSED BY:
JUDGE 18, 1986.

A. D. Mann
Counsel for the Petitioners

Sunder Mehta

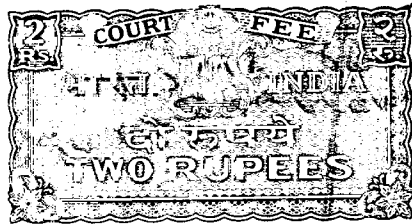
2/9

- : -

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
JUDGE IN CHARGE, BOMBAY.

WRIT PETITION NO. 117 OF 1966.

1966
AFFIDAVIT
75
HIGH COURT
AT BOMBAY



Surendra Monan and another. ... Petitioners.
Versus.

Union of India and others. ... Opposite Parties.

---117---

I, Surendra Monan, aged about 48 years, son of
Shri Mulk Raj, Resident of 66/1, Old Labour Colony,
Mishbagh, Lucknow, state of Uttar Pradesh as under :-

1. That the deponent is the Petitioner number 1 in
the above mentioned writ petition, and is also doing
'Puirvi' on behalf of the other Petitioner, as such he is
fully conversant with the facts and the circumstances
stated in the said writ petition.

2. That the contents of paragraph number 1 to 16
of the writ petition are true to my own knowledge.

3. That the deponent, himself, has compared the
Annexure number 1 to , either with the copies maintain-
ed by the Petitioners, or served upon them, or as could
be fetched by them and they are their true copies.

15-12-1966

DEPONENT:
15 DEC 1966

Surendra Monan
(Surendra Monan)
Deponent.

L.T.I. OF THE DEPONENT.

2
16
10

VERIFICATION.

I, the above named deponent do hereby verify that the contents of paragraphs number 1, 2 and 3 of this affidavit are true to my own knowledge. Nothing in it is wrong and nothing material has been concealed, so help me GOD.

D.T.O: LUCKNOW:
DECEMBER 15, 1966.

Surendra Mohan
(Surendra Mohan)
Deponent.

D.T.O. CLERK'S REPORT.

I know the deponent, identify him, who has signed before me.

D.T.O: LUCKNOW:
DECEMBER 15, 1966. Clerk to Shri Abdul Mannan, Advocate
Council for the Petitioners.

Solemnly affirmed before me on this the 15th day of December, 1966, at 7:00 P.M., by Shri Surendra Mohan, the deponent, who has been identified by the Clerk to Shri Abdul Mannan, Advocate, All India High Court, Lucknow Bench, Lucknow.

I have satisfied myself, by examining the deponent, that he fully understands the contents of this affidavit, which has been read out and explained by me.

Km. 21/
515081966
15-12-1966

ब अदालत श्रीमान

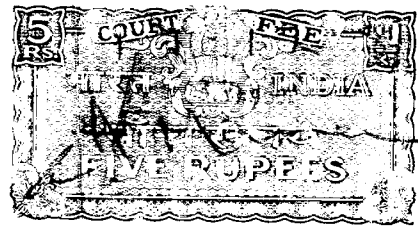
High Court Lucknow
महोदय

वादी (मुद्दे)

प्रतिवादी (मुद्दाअलेह)

का

वकालतनामा



Sundara Pradhan वादी (मुद्दे)

बनाम

Union of India प्रतिवादी (मुद्दाअलेह)

जं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

S. A. Mohan

एडवोकेट

वकील

महोदय

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की गई वह कार्यावाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर S. A. Mohan

मे (गवाह)..... साक्षी (गवाह)..... Palak Chauri P. A.
दि०..... महीना..... सन्..... ५६

नाम	नं०	फरीकसानी
अपना	मुकद्दमा	

IN THE PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA

INTRODUCED BY MR. J. K. BHARGAVA

IN THE PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA

1. Surendra Kumar, aged about 48 years, Son of Sri
Mukh Raj, Resident of 66/1, Old Labour Colony, Charbagh,
Lucknow;

2. Balakrishna, aged about 52 years, Son of Sri Buddha
Prasad, Resident of I-17-A, Bara Railway Colony,
Charbagh, Lucknow. Petitioners.

Versus.

3. Union of India, through Ministry of Railways,
New-Delhi;

4. The Railway Board, through its Secretary, New-Delhi;

5. The General Manager (Personnel), Northern Railway,
"Bara House", New-Delhi;

6. The Deputy Director, Pay Commission, Railway Board,
New-Delhi. Opposite Parties.

IN PETITION UNDER ARTICLE 226

OF THE CONSTITUTION OF INDIA.

The above named Petitioners most respectfully
submit as under :-

1. That the Petitioners were originally recruited
as Electric Khalasi, in the unskilled cadre (Class IV),
in the Northern Railway, Charbagh, Lucknow, with effect

From 17th June, 1960, and 23rd May, 1960, respectively and since then they are serving in the Northern Railway, at Meerut, Lucknow, performing their duties honestly and efficiently.

2. That from the category of unskilled mentioned above, the Petitioners and others similarly recruited were promoted to the Semi-Skilled Category, which was also called as Basic Trained Fitters, this was also in Class IV.

3. That then the next promotion was to the skilled job, however, in the skilled job there was bifurcation into three categories, namely, Train Lighting Fitter, Skilled Wireman, and Skilled Line-man. The Petitioners were promoted to the skilled category of Train Lighting Fitter and Wireman in the year 1968 and 1973 respectively. They perform their duties honestly and efficiently and other workmen were also promoted in which were then called the skilled category.

4. That after the promotion to be made in the skilled category (Train Lighting Fitter and Wireman) the category was bifurcated into 1st, 2nd and 3rd class and highly skilled and 1st, 2nd and 3rd class respectively and

5. That several persons, who were along with the workmen at the initial time stage, that is to say the unskilled jobs, choose the other line of promotion that is Electrician - Wistry - Train Lighting, and on the bifurcation of highly skilled based categories, some were promoted to that line from Highly Skilled Grade II and some were transferred to that line from Highly Skilled (Fitter) Grade I.

6. That initially the scale of pay of the Highly Skilled (Fitter) Grade I was Rs. 179-240 and the scale of pay of the Electrician / Wistry Train Lighting (Power) was Rs. 190-240.

7. That on the recommendations of the Third Pay Commission, enforced from 1st January, 1973, the two scales namely for the Highly Skilled (Fitter) Grade I and the Electrician, Train Lighting / Wistry Power was completely equalised and it became Rs. 360-560.

8. That from both the categories, the next promotion was to the post of Chargehand, which carries the scale of Rs. 625-750, that was the last promotion which was available to this category of the employees, granted on the basis of seniority.

9. That through an order dated 1st June, 1985, issued by the Railway Board, some mistries (Train Lighting Wistry - W), who had an independent charge of the gang or were supervising highly skilled workmen were granted Rs. 55/- month as special pay with effect from 1st May, 1984.

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This special pay was not a part of the scale and grade, but it was granted only as a concession to such mistries, who were working in the production units or open line, otherwise the scale of pay of the Petitioners, namely Highly skilled Fitters Grade I and the Electrician cum Mistry Train Lighting was one and the same, before the enforcement of the recent recommendations of the Pay Commission, it was Rs. 380-560.

10. That on the recommendations of the Fourth Pay Commission, the Ministry of Railways, has issued a circular on 24th September, 1986, sanctioning various revised scales to the various categories. In this revision, an strange discrimination was inflicted those like the Petitioners, like Highly skilled Fitter Grade I, who were in the scale of Rs. 380-560 were granted the corresponding revised scale of Rs. 1320-2040, while the Train Lighting Mistries were granted the scale of Rs. 1400-2300 a much higher scale, though both of them constituted the same class and cadre, same manner of recruitment and similar functions, both were in the common scale of Rs. 380-560, prior to the recommendations of the Fourth Pay Commission.

11. That the Petitioners were deprived of the scale of Rs. 1400-2300 arbitrarily and men of their class, namely Highly skilled Fitter Grade I have been discriminated in the matter of the fixation of the scales.

12. That those who were in the same scale and grade earlier have been bifurcated into higher and lower grades arbitrarily, and without any reasonable basis.

13. That this discrimination about the fixation of corresponding scale has caused harm to large number of persons working in the case of Highly Skilled Fitter Grade I all through the Railways, actually the highly skilled grade I was the highest grade in the category of workmen and artisans, above it was the post of Charge holder which was supervisory in nature, on which some promotion was made but the minimum qualifications were provided, and the direct recruitment was also made

That the fixation of two different grades for the same class and for the same category is a violation of the Principle for the same

one and the
inherently
wages. That the question raised
directly the number of persons who
skilled Fitter Grade I all over the India
especially in the Railway Stations and on Lines, this
write petition may be treated in the representative
capacity.

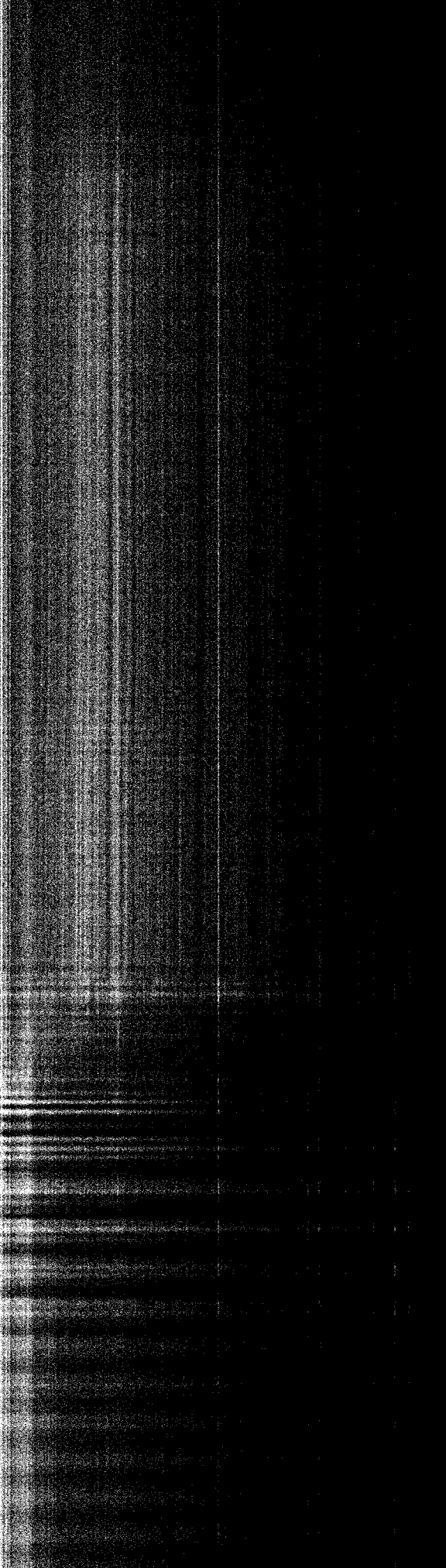
16. That the petitioners who are highly skilled
Grade I Fitter and have only been granted the scale of
Rs 1320-2040 are presently posted at Charbagh Station,
Northern Railway, Lucknow, they also have to work on the
there is not material difference in the function
Electrician and the highly skilled Grade I Fitter
classification made in the matter of Fitter
and Grade is wholly illusory and without

13. That this discrimination about the fixation of corresponding scale has caused harm to large number of persons working in the cadre of Highly Skilled Fitter Grade I all through the Railways, actually the highly skilled grade I was the Highest grade in the category of workmen and artisans, above it was the post of Charge Holder which was supervisory in nature, on which some promotion was made but the minimum qualifications were provided, and the direct recruitment was also made

14. That the fixation of two different grades for one and the same class and for the same category is inherently violative of the Principle for the same wage for the same work.

15. That the question raised in this writ petition, affect large number of persons working in the Highly Skilled Fitter Grade I all over the Indian Railways, specially in the Railway Stations and Open Lines, this writ petition may be treated in the Representative capacity.

16. That the Petitioners who are Highly Skilled Grade I Fitter and have only been granted the scale of Rs 1320-2040 are presently posted at Charbagh Station, Northern Railway, Lucknow, they also have to work on the Railway Station and on the Trains in the Open Line, so there is not material difference in the functions of the Ministries and the Highly Skilled Grade I Fitters. The Classification made in the matter of fixation of scale and grade is wholly illusory and without any rational basis.



basis for such classification.

17. That in the facts and the circumstances stated above, the Petitioners have no any other equally effective remedy, but to evoke the jurisdiction of this Hon'ble High Court among others on the following -

G_R_O_U_N_D_S_:-

(1) Because, the Petitioners and Highly Skilled and Bitter have been discriminated being granted the lower grades.

(2) Because, the Petitioners have been discriminated against their inferiors in utter violation of their fundamental rights guaranteed under the provisions of Article 14 and 16 of the Constitution of India.

(3) Because, the Principle of Similar wages for similar work contemplated in Article 39 and 43 of the Constitution of India have been denied to the Petitioners and their class arbitrarily.

(4) Therefore, it is most humbly prayed that this Hon'ble High Court may be pleased to issue:-

(a) Writ, Order or Command in the nature of Mandamus, compelling the Opposite Parties to grant the scales of Rs. 1400-2300 to the Petitioners and others from the date of the enforcement of the new scales, with all consequential benefits in respect of continuity and arrears arising thereof.

(b) Any other writ, Order or Directions deemed proper and allow the writ Petition with costs.

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 640 of 198

86

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
19-12-86	Dec 14 '86 S.M. B.K.	
	15 th Feb, 87	
	misc. date.	
	Sd/- U-15 Sd/- B.K.	
	19-12-86	
20/1/87	fixed for orders of Rndy	(T.B) 21
21/3/87	Hon S.S. Ahmad J. Hon P. Dayal J.	
	Sd/- B.K.	
9/3/87	Hon S.S. Ahmad J. Hon P. Dayal J.	
	Sd/- B.K.	
13/1/87		L.B

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW.

K.P. No. 739 of 1992

In re:

T.A. No. 8 of 1990(L)

WP 8900/861

Surendra Mohan Palakshari

and Others

... APPLICANTS

VERSUS

Union of India & Others

... RESPONDENTS

APPLICATION FOR EX PARTE HEARING

The Applicant most respectfully begs to
submit as under:-

1. That the above Petition was filed before the Hon'ble High Court in the year and thereafter the Writ Petition was transferred to this Hon'ble Tribunal.
2. That despite of lapse of more than six years the Opposite Parties have not filed any Counter Reply till date due to which the claim of the Applicant is being delayed unnecessarily. It appears that the Opposite Parties are not interested in contesting the Case. As such, this Hon'ble Tribunal may be pleased to decide this Application Ex Parte against the Respondents.

x
2

Therefore, it is requested that for the reasons stated above, this Hon'ble Tribunal may be graciously pleased to hear the Petition Ex Parte against the Respondents / in the interest of justice. / at the earliest

Place:

APPLICANT

Dated: 4.8.92

Surendra M G

31.8.92

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW.

M.P. No. 739 of 1992

In Re:

T.A. No. 8 of 1990(L)

(WPS 900/106)

Surendra Mohan Palakdhari

and Others

... APPLICANTS

VERSUS

Union of India & Others

... RESPONDENTS

APPLICATION FOR EX PARTE HEARING

The Applicant most respectfully begs to
submit as under:-

1. That the above Petition was filed before the Hon'ble High Court in the year and thereafter the Writ Petition was transferred to this Hon'ble Tribunal.
2. That despite of lapse of more than six years the Opposite Parties have not filed any Counter Reply till date due to which the claim of the Applicant is being delayed un-necessarily. It appears that the Opposite Parties are not interested in contesting the Case. As such, this Hon'ble Tribunal may be pleased to decide this Application Ex Parte against the Respondents.

18
57

Therefore, it is requested that for the reasons stated above, this Hon'ble Tribunal may be graciously pleased to hear the Petition Ex Parte against the Respondents/ in the interest of justice. /at the earliest

Place:

APPLICANT

Dated: 4.8.92

Surinder Malhi

पलकधरी प्रसाद

बीजा नहीं NOT INSURED

क्रमांक/No.

17061

लगाये गये डाक टिकटों का मूल्य Rs. 0/- P. 0/-
Amount of Stamp affixed

तारीख मोहर
Date Stamp

एक रजिस्ट्री किया

Received & Registered

पानेवाले का नाम

Addressed to

Chairman
Rajy. Board
N. Delhi



पानेवाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

बीजा नहीं NOT INSURED

क्रमांक/No.

17071

लगाये गये डाक टिकटों का मूल्य Rs. 0/- P. 0/-
Amount of Stamp affixed

तारीख मोहर
Date Stamp

एक रजिस्ट्री किया

Received & Registered

पानेवाले का नाम

Addressed to

Chairman (P)
Rajy.
N. Delhi



पानेवाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

बीजा नहीं NOT INSURED

क्रमांक/No.

1708

लगाये गये डाक टिकटों का मूल्य Rs. 0/- P. 0/-
Amount of Stamp affixed

तारीख मोहर
Date Stamp

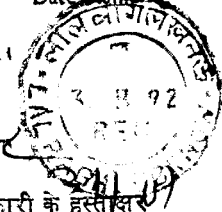
एक रजिस्ट्री किया

Received & Registered

पानेवाले का नाम

Addressed to

Director
Rajy. Commission
N. Delhi



पानेवाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

बीजा नहीं NOT INSURED

No.

1709

लगाये गये डाक टिकटों का मूल्य Rs. 0/- P. 0/-
Amount of Stamp affixed

तारीख मोहर
Date Stamp

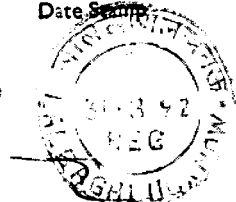
एक रजिस्ट्री किया

Received & Registered

पानेवाले का नाम

Addressed to

Secretary
Ministry of Agriculture
N. Delhi



पानेवाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

125
CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow.

KO/Jud/ 12

date the 11/1/11

.....of 1990 (11)

.....Applicants.

Versus.

.....Respondents.

To

Whereas the marginally noted cases has been transferred
byunder the provision of the Admini-
strative Tribunal Act 13 of 1985 and registered in this Tri-
bunal as above.

Writ petition No. 21-122/1990
of 19.....
of the Court of.....
.....arising out of
of order dated.....
passed by.....in
.....

The Tribunal has fixed date
of 21.2.91.....1990. The
hearing of the matter.
if no appearance is made
on your behalf by our some or
duly authorised to Act and P
on your behalf.

The matter will be heard and decided in -your
absence. Given under my hand seal of the Tribunal this
.....day of.....1990.

DEPUTY REGISTRAR

Shartiya

TRIBUNAL

Nº 2

de 9

10/11/91

TRIBUNAL

Nº 2

10/11/91

de 9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow.

No. CAT/AKO/Jud/496 to 502 date the ... (18/4/91)

T.A.No. ... of 1990 (T.V.)

.....Applicants.

Varsus.

.....Respondents.

Whereas the marginally noted cases has been transferred
.....under the provision of the Admini-
strative Tribunal Act 13 of 1935 and registered in this Tri-
bunal as above.

At petition No.
19.....
the Court of
.....arising out of
order dated
ssed by in
.....

The Tribunal has fixed date
of 1990. The
hearing of the matter.
if no appearance is made
on your behalf by our some one
duly authorised to Act and Plead
on your behalf.

The matter will be heard and decided in -your
sence. Given under my hand seal of the Tribunal this
.....day of 1990.

DEPUTY REGISTRAR

certified

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit bench, Lucknow.

T.M.A.NO. 8 of 1990 (TL)

Shri Surendra Mohan

Versus

Applicant.

Union of India & others

Respondents.

~~DATED: 03rd April 1991~~

DATED: 03rd April 1991.

Hon'ble Mr. Justice K.Nath, V.C.

Hon'ble Mr. A.B.Gorthi. A.M.

Heard the applicant's counsel.

Admit.

Issued notice to respondents to file a reply within four weeks to which the applicant may file rejoinder within two weeks thereafter. List before the D.R. (J) 15.5.91 for fixing ~~ix~~ a date for final hearing if possible, after the completion of the record.

A.M.

V.C.

Sd/

Sd/

// True Copy //

[Signature]

R.N.